NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No.26/7/HDB/2018
NAME OF THE COMPANY	Indu Techzone Private Limited
NAME OF THE PETITIONER(S)	IFCI Limited
NAME OF THE RESPONDENT(S)	Indu Techzone Private Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature	
	V.K.SAJITH	Adv	99080 11237	Sy ly	
Co.	MS. HUMERA NIYAZI, ASST. MAB PYrom Vardhan	NAGER (LAV	N), IFCI LTD.	Deep	
Counsel for Respondent(s): Advocat 828913983					
Γ	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature	
	Dr. K. Lakhini namerish	Advant	944056915%.	Khasar	
		1,5,500		1	

ORDER

Heard Mr. V.K.Sajith, along with Mr.Ms. Humera Niyazi, Asst.Manager (Law) IFCI Ltd Learned Counsel for the Petitioner and Mr.K. Lakshmi Narsimha along with Mr.M. Anil Kumar Learned Counsel for the Corporate Debtor. Both the counsel's sought 2 weeks time inorder to resolve the matter for amicable settlement.

Post the case on 05.02.2018.

Member (Tech)

Member (Judl)

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